

ITEM NO.1

COURT NO.4

SECTION III

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.28194-28201/2010
(Arising out of impugned final judgment and order dated 10-03-2010 in SCA No. 5909/2008 10-03-2010 in SCA No. 6300/2008 10-03-2010 in SCA No. 6298/2008 10-03-2010 in SCA No. 6299/2008 10-03-2010 in SCA No. 5907/2008 10-03-2010 in SCA No. 8468/2008 10-03-2010 in SCA No. 6334/2008 10-03-2010 in SCA No. 6562/2008 10-03-2010 in SCA No. 5909/2008 10-03-2010 in SCA No. 6300/2008 10-03-2010 in SCA No. 6298/2008 10-03-2010 in SCA No. 6299/2008 10-03-2010 in SCA No. 5907/2008 10-03-2010 in SCA No. 8468/2008 10-03-2010 in SCA No. 6334/2008 10-03-2010 in SCA No. 6562/2008 passed by the High Court of Gujarat at Ahmedabad)

UNION OF INDIA & ANR.ETC.

PETITIONER(S)

VERSUS

M/S V.V.F.LTD.ETC.ETC.

RESPONDENT(S)

WITH

C.A.No.5487-5488/2011 (III)SLP (C) No.15481-15489/2011 (XIV)SLP (C) No.21622/2012 (XIV)SLP (C) No.28966/2012 (XIV)

(IA No.1/2012-APP FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS)

SLP (C) No.36926/2012 (XIV)

(IA No.3/2014-INTERVENTION APPLICATION and IA No.2/2014- PERMISSION TO FILE ANNEXURES and IA No.4/2014-PERMISSION TO FILE ANNEXURES)

SLP (C) No.14753/2013 (III)SLP (C) No.14752/2013 (III)SLP (C) No.14751/2013 (III)SLP (C) No.19998/2013 (XIV)S.L.P.(C)...CC No.1787/2014 (XIV)SLP (C) No.11878/2015 (XIV)SLP (C) No.18447/2015 (III)SLP (C) No.19370/2015 (XIV)

SLP (C) No.19868/2015 (XIV)

SLP (C) No.19386/2015 (XIV)

SLP (C) No.19379/2015 (XIV)

SLP (C) No.19376/2015 (XIV)

SLP (C) No.19384/2015 (XIV)

SLP (C) No.19380/2015 (XIV)

SLP (C) No.20626/2015 (XIV)

SLP (C) No.21583/2015 (XIV)

SLP (C) No.19320/2015 (XIV)

SLP (C) No.19371/2015 (XIV)

SLP (C) No.20109/2015 (XIV)

SLP (C) No.19378/2015 (XIV)

SLP (C) No.19375/2015 (XIV)

SLP (C) No.21406/2015 (XIV)

SLP (C) No.23331/2015 (XIV)

SLP (C) No.20630/2015 (XIV)

SLP (C) No.20631/2015 (XIV)

SLP (C) No.20628/2015 (XIV)

SLP (C) No.20627/2015 (XIV)

SLP (C) No.19228/2015 (XIV)

SLP (C) No.23394/2015 (XIV)

SLP (C) No.23399/2015 (XIV)

SLP (C) No.23328/2015 (XIV)

SLP (C) No.19373/2015 (XIV)

SLP (C) No.23329/2015 (XIV)

SLP (C) No.23326/2015 (XIV)

SLP (C) No.20442/2015 (XIV)

SLP (C) No.23398/2015 (XIV)

SLP (C) No.23393/2015 (XIV)

SLP (C) No.20370/2015 (XIV)

SLP (C) No.19842/2015 (XIV)

SLP (C) No.22568/2015 (XIV)

SLP (C) No.21605/2015 (XIV)

SLP (C) No.23303/2015 (XIV)

SLP (C) No.23301/2015 (XIV)

SLP (C) No.23334/2015 (XIV)

SLP (C) No.21584/2015 (XIV)

SLP (C) No.23391/2015 (XIV)

SLP (C) No.23297/2015 (XIV)

SLP (C) No.23898/2015 (XIV)

SLP (C) No.23251/2015 (XIV)

SLP (C) No.23896/2015 (XIV)

SLP (C) No.23903/2015 (XIV)

SLP (C) No.23396/2015 (XIV)

SLP (C) No.23294/2015 (XIV)

SLP (C) No.23897/2015 (XIV)

SLP (C) No.23900/2015 (XIV)

SLP (C) No.23295/2015 (XIV)

SLP (C) No.23299/2015 (XIV)

SLP (C) No.23902/2015 (XIV)

SLP (C) No.27036/2015 (XIV)

SLP (C) No.23296/2015 (XIV)

SLP (C) No.26286/2015 (XIV)

SLP (C) No.23693/2015 (XIV)

SLP (C) No.26764/2015 (XIV)

SLP (C) No.23247/2015 (XIV)

SLP (C) No.23899/2015 (XIV)

SLP (C) No.23901/2015 (XIV)

SLP (C) No.27041/2015 (XIV)

SLP (C) No.27024/2015 (XIV)

SLP (C) No.27034/2015 (XIV)

SLP (C) No.26284/2015 (XIV)

SLP (C) No.27053/2015 (XIV)

SLP (C) No.27058/2015 (XIV)

SLP (C) No.25804/2015 (XIV)

SLP (C) No.27046/2015 (XIV)

SLP (C) No.26767/2015 (XIV)

SLP (C) No.27043/2015 (XIV)

SLP (C) No.26821/2015 (XIV)

SLP (C) No.27050/2015 (XIV)

SLP (C) No.26294/2015 (XIV)

SLP (C) No.27048/2015 (XIV)

SLP (C) No.26283/2015 (XIV)

SLP (C) No.27049/2015 (XIV)

SLP (C) No.25799/2015 (XIV)

SLP (C) No.26295/2015 (XIV)

SLP (C) No.26287/2015 (XIV)
(IA No.2/2016-STAY APPLICATION)

SLP (C) No.25797/2015 (XIV)

SLP (C) No.26290/2015 (XIV)

SLP (C) No.27744/2015 (XIV)

SLP (C) No.26972/2015 (XIV)

SLP (C) No.1907/2016 (XIV)

(IA No.3/2016-EXEMPTION FROM PAYING COURT FEE and IA No.2/2016-STAY APPLICATION)

SLP (C) No.7208/2016 (XIV)

(IA No.1/2016-STAY APPLICATION)

C.A.No.2345/2017 (XIV-A)

(FOR GRANT OF INTERIM RELIEF ON IA 103061/2018 and FOR APPROPRIATE ORDERS/DIRECTIONS ON IA 8144/2019)

C.A.No.2346/2017 (XIV-A)

(FOR GRANT OF INTERIM RELIEF ON IA 103068/2018 and FOR CLARIFICATION/DIRECTION ON IA 8149/2019)

SLP (C) No.10257/2018 (XIV)

SLP (C) No.10253/2018 (XIV)

(FOR ADMISSION and I.R. and IA No.48106/2018-CONDONATION OF DELAY IN FILING and IA No.48110/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

SLP (C) No.12148/2018 (XIV)

SLP (C) No.12496/2018 (XIV)

Date : 04-09-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE B.R. GAVAI

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Ms.Shweta Garg, Adv.

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 Mr.Abhishek Sharma, Adv.
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 Mr.Anchit Sripat, Adv.
 Mr.Himanshu Shekhar, Adv.

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M/s.AP & J Chambers

For Respondent(s)

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 Mr.S.S.Shroff, Adv.
 M/s.Legal Options

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 Ms.Mala Narayan, Adv.
 Mr.Shashwat Goel, Adv.

Mr.Parvinder Kaur Bhattal, Adv.
 Mr.Hitesh Kumar Sharma, Adv.
 Ms.Sawati Aggarwal, Adv.

Mr.Sunil Murarka, Adv.
Mr.Kunal Chatterji, Adv.
Ms.Maitrayee Banerjee, Adv.
Mr.Supratik Sarkar, Adv.

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Mr.Praveen Kumar, Adv.

Mr.Parthiv K. Goswami, Adv.
Mr.Ishan Bisht, Adv.
Ms.Diksha Rai, Adv.

Mr.Rana Ranjit Singh, Adv.
Mr.Vivek Kumar Singh, Adv.
Mr.Akanksha Singh, Adv.

Mr.Gaurav Juneja, Adv.
Mr.Mohit Oommen, Adv.

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Mr.Shuvodeep Roy, Adv.
Mr.Kabir Shankar Bose, Adv.

Ms.Neelima Tripathi, Adv.
Mr.Gunjan Singh, Adv.
Mr.K.V.Mohan, Adv.

Mr.Nikhil Singhvi, Adv.
Mr.Obhirup Ghosh, Adv.
Ms.Sonia Dubey, Adv.

Mr.Ramendra Lal Auddy, AOR

Mr.B.Krishna Prasad, AOR

M/s.Khaitan & Co.

Mr.Vishal Gupta, AOR

M/s.Arputham Aruna & Co.

M/s.K J John & Co.

Mr.Satya Mitra, AOR

Ms.Hemantika Wahi, AOR

Mr.Gopal Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

S.L.P.(C)No.28194-28201/2010, S.L.P.(C)No.14753/2013, S.L.P.
(C) No.14752/2013 & S.L.P.(C) No.14751/2013

Mr.Dhruv Agarwal, learned senior counsel appearing for the petitioners in SLP (C) No.28194-28201 of 2010 commenced his arguments at 10.45 a.m. and concluded at

12.00 noon. Thereafter Mr.Rafiq Dada, learned senior counsel appearing for the respondents argued the case from 12.00 noon to 1.00 p.m.

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

S.L.P.(C)No.18447/2015

List the matter before a Bench in which one of us (Hon'ble M.R.Shah, J.) is not a Member.

C.A.No.5487-5488/2011 Etc. Etc.

List the rest of the matters for hearing tomorrow on 5th September, 2019.

(Ashok Raj Singh)
Court Master

(Jagdish Chander)
Court Master